

MR. CHAIRMAN: Please raise this issue during the Zero Hour.

(Interruptions)

[English]

SHRI SRIKANTA JENA: During the Inter-Session, we will hold a meeting.

MR. CHAIRMAN: The question is:

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 13th May, 1997."

The motion was adopted.

QUESTION OF PRIVILEGE

12.29 hrs.

[English]

MR. CHAIRMAN: Now, Zero Hour. Shri Vijay Patel.

(Interruptions)

[Translation]

MR. CHAIRMAN: Please maintain peace in the House and let every body speak.

(Interruptions)

[English]

SHRI P.R. DASMUNSI (HOWRAH): Madam, I have given a privilege notice. ...*(Interruptions)* I have given a privilege notice this morning. ...*(Interruptions)*

MR. CHAIRMAN: Your privilege notice is with the hon. Speaker.

(Interruptions)

SHRI P.R. DASMUNSI: What does it mean? ...*(Interruptions)* The privilege notice gets the highest precedence than all other things. My privilege notice is about a very important matter. ...*(Interruptions)*

MR. CHAIRMAN: Shri Dasmunsi, your privilege notice is with the hon. Speaker and it is his under active consideration.

(Interruptions)

SHRI P.R. DASMUNSI: It is a very serious thing. Let the hon. Speaker decide as to whether it will be accepted or not. But I must be allowed to say why I gave a notice for the privilege motion.

This is a serious matter. ...*(Interruptions)*

[Translation]

MR. CHAIRMAN: Please raise the matter of Privilege after getting permission of Mr. Speaker.

SHRI. P.R. DASMUNSI: When this opportunity will be provided?

[English]

Madam, the practice of the House is that privilege notice gets precedence over other things. I do not understand taking up any other business.

MR. CHAIRMAN: All right. You may make your submission

SHRI P.R. DASMUNSI: Madam, I gave the privilege notice today. I would like to make it very clear that the Government, till the last on the issue of Bofors, on many occasions, made a categorical announcement—it was made by this Government, the previous Government headed by Shri Deve Gowda and the earlier Government of Shri Narasimha Rao—about the details to be informed to the House so far as investigations are concerned. The House is on now.

I gave the notice today about how the Director of CBI, day in and day out, being an appropriate agency of the Government who could come and take the House into confidence, has been leaking out news classified and titled as 'top secret' partially to the media and thereby bypassing the Parliament without taking the House into confidence. I would like to say about the observation of the hon. Speaker who gave the ruling on 26th February. The Speaker asked the Minister whether the names were being leaked out or not. Then the Minister said:

"There was a lot of kite flying going on. The newspapers were publishing so many things...

Therefore, the CBI thought it proper to inform the country that these were the entire set of names which they have received."

When asked to specify those names, the Minister added:

"They are before everybody."

Then the Speaker's observation was:

"It is, however, not clear why the CBI took an inconsistent stand and though it proper to disclose the names, which the Parliament, as it turns now, is not entitled to know. This is therefore a serious matter to be taken note of by the Government and appropriate action taken by them under intimation to the House."

This was the Speaker's observation on 26th February on the issue of admissibility of notice of motion under Rule 184 given by Shri Jaswant Singh in this House.

Now, the commitment given by Shri Narasimha Rao was referred by Shri Jaswant Singh again. The commitment

[Sh. P.R. Dasmunsi]

was that things will be monitored by him and will be informed to the House. Then, a commitment was made by Shri V.P. Singh which I had quoted in my own speech on 25th February. I quote:

"I would like to assure the House that this matter will be pursued to its logical conclusion keeping the Parliament and the people informed of progress."

And the Law Minister, Shri Ramakant Khalap gave an assurance, when Shri Deve Gowda was the Prime Minister, during his intervention to the debate. The Speaker asked a pointed question as to why CBI disclosed the names. Then Shri Ramakant Khalap told:

"Please allow us to complete the investigation. Please see that the undertaking which we have given to the foreign authority of that country is obeyed and only then, we shall come."

The Law Minister said this in this House.

Now, if the investigation is complete, the House has the right to know about it and the Minister has the duty to inform the House. If the investigation is still classified and marked 'top secret', then how is it that a part of that investigation is leaked out in the media? Is Shri Joginder Singh above Parliament? Is the Director's office more than the office of the Prime Minister? Now, I am not in a mood to quote anybody wrongly. There is a news which has appeared in *Indian Express* today. It is titled 'Rajiv named as accused in CBI's Bofors chargesheet'—the poor man who is not alive today. It says that the 300-page top secret Bofors chargesheet is awaiting Government's formal clearance.

"Highly placed sources in the Cabinet Secretariat said today that CBI Director, Joginder Singh has sent the "top secret" Bofors chargesheet for the Government's formal clearance."

MR. CHAIRMAN: Are you quoting from a newspaper?

SHRI P.R. DASMUNSI: Yes, Madam. Everybody quotes from newspapers. Yesterday also, somebody quoted from the newspaper.

"Although Rajiv Gandhi cannot be prosecuted as he was assassinated in May 1991, the CBI's proposed chargesheet holds him guilty of hatching a conspiracy to cause willful loss to the state exchequer and allowing middlemen—Quattrocchi, Win Chadha and unknown persons—to make money.

However, the CBI's 330-page report, proposed chargesheet admits its failure to prove that Rajiv Gandhi himself benefited financially in the gun deal."

The last part is very interesting.

"In fact, it was L. Revennasiddiah, who as head of the Special Investigation Team (SIT) on Bofors got photographs and related evidence to establish Quattrocchi's access with the Gandhi family, Revennasiddiah who was

a trusted lieutenant of former Prime Minister H.D. Deve Gowda sought his transfer to Bangalore before the change of guard at the Centre."

I would like to know from the House, whether it is the way to deal with the top secret matters. I am not questioning the *bona fides* of any gentleman. I am not questioning why Revennasiddiah came. We all know that there are two SITs. One of the SITs was to deal with how Shri Rajiv Gandhi was killed and who killed him. Till this day, the entire nation does not know as to how he was killed. What is the role of SIT? The SIT, however, could not get the benefit of Shri Rajiv Gandhi's presence in the country as he was dead, but it could get some photographs. I know many of the hon. Members, who are sitting here, whose photographs appear with so many other persons. I know a number of persons who have been highlighted in the Bofors gun deal and who have been found with the top leaders in London and Davos only a few months before. This too is revealed by the great lady, Shrimati Chitra Subramaniam, for whom I have great respect.

I would not like to bring those issues here. But is it the way to behave? On the one hand you say, 'admit the failures' and on the other hand you say that it is top secret. Yet he is there. I call it witch hunting, a deliberate step to malign and destabilise the whole thing. You can hang anybody you like, we are not to defend here, right from Italy to here, whether it is Quattrocchi, Ram or Rahim. The DG, CBI goes on disposing his responsibility in this manner, taking everything in his hands, defying the Parliament, the Cabinet and the Prime Minister and using the Media like this. I will never blame the Media. The Media has got a right to admonition. Nobody should question the source of Media from where it gets the information. I question the authority of DG, CBI. How can he do it?

It was a solemn assurance of the Law Minister here. It was the observation made by the hon. Speaker here. Therefore, Madam, I think it is a fit case of privilege. As I quoted from the proceedings, this is the way you are treating a man who is not alive. What more can you offer than killing a man in the conspiracy which is yet to be revealed? These things will go on in this country. Somebody would be photographed with somebody else. I would like to know how many persons in this country, who have been photographed with so many people, have been chargesheeted and tried. Is it the way to denigrate the whole system? So, I feel the CBI Director General, Shri Joginder Singh has purposely violated the willful consent of the House.

The Law Minister replied on the issue of Bofors, on 25th February. There is a very dangerous signal in the report and it says: "The CBI Director General is making hurry to finish all the files and to go". This is a very dangerous thing. He is after how many persons and on what basis, I would like to know. These are the things to be known. I am not questioning the *bona fides* of the institution. I am not questioning the *bona fides* of any of the officers. I am only talking about the propriety. The Law

Minister and the Cabinet as a whole are collectively responsible. Any classified document, be it a Memorandum of Understanding between two nations, cannot be tabled in the House.

The investigation report should be placed before the House. Three consecutive Prime Ministers informed this to the House. When the House is in session, if such a top secret thing is leaked in this fashion, I think, it is a breach of privilege to the entire House. Therefore, I gave this notice.

MR. CHAIRMAN: The Privilege Motion of Shri P.R. Dasmunsi is received by the Speaker and is under his active consideration for final disposal.

SHRI JASWANT SINGH (CHITTORGARH): Madam, I will not repeat any of the things that my eminent and good friend Shri P.R. Dasmunsi has said. There are, however, three or four areas of particular worry on account of which I start by a demand in which I join my good friend.

I think, it is time that the Government, before the House rises on Friday, came out with a comprehensive statement on the progress of the Investigations. I say so on account of the worries I have. Firstly, I entirely share my good friend hon. Priya Rajan Dasmunsi's observations that the responsibility for this kind of selective dissemination of information—by whosoever, I am not charging an agency or an individual—is directly that of the Government. Why do I say so? When the Bofors papers first came to light after the Swiss courts had decided, I recollect the then Prime Minister coming to the House; first announcing that he would share all the papers with the House; thereafter coming to the House and saying that he could not do so because late that night he had received a fax confirmation from our officials in Geneva that the Cantonal Court of Geneva had declined permission. I was, even then, not sure that that was factually the correct situation. I was not convinced that that was how the situation was. I was then persuaded to move an Adjournment Motion. I recollect the great eloquence with which my senior and very good friend Somnathji argued, even then, against why that Adjournment Motion could not be admitted. I do sincerely hope that in the passage of these months he has changed his mind.

The second reason is that we were told of the Government of Switzerland saying that we cannot share this information. I had my doubts. The Government then said that they will carry out the investigation and then share all the information.

The third assurance, which has been mentioned, was given by the Government that they will look into the information then looked into by the then Government or agencies of the Government, investigate the matter and come back to the House. I think the hon. Priya Ranjan Dasmunsi has quoted that particular assurance of the Minister. The Government has done none of that. I do not know whether they have looked into it. If they have looked into it, then they owe it to us to come and share it with us and say what has happened, what wrong took place

then. I rather suspect that they have not bothered to look into it and because they have not bothered, this mistake has been repeated.

My third worry is that now that the Government appointed, what is called a Special Investigating Team (SIT); that SIT has completed its task; that SIT has submitted its report; and that SIT's report is under Indian laws. It is after all a report that has really found its origin from this Parliament, if the Parliament had not consistently spoken of this issue for the last ten years, we would not have come to the stage of this SIT.

SHRI SOMNATH CHATTERJEE: There would not have been a change of Government also.

SHRI JASWANT SINGH: He is right. It is a sad thing to have to say but a Government with a tremendous majority, in fact, suffered on account of this.

However, the origin of this SIT is this House. Therefore, for an agency of the Government to selectively disseminate information about the SIT, then for no one from the Government to have the courtesy to this House to come and say, "No, no, this is the factual situation. This is the action that we have taken. We will call a meeting of the leaders. They can examine the SIT report in the meeting, if not in the House," is one more area of concern.

Even then, when this Adjournment Motion was moved by me, I had pointed out that only part of the information had come. Two cases are still under appeal. Let us not do anything to jeopardise the proper disposal of those two cases in Geneva or the Federal Court in Berne. There is an addition to that. I am given to inform that in addition to these two appeals, at the last minute, at the very last minute, now in the Federal Court in Berne, there is a late entrant who has also appealed. This House, therefore, has a right to know the factual situation as to where does the legal position of the remaining cases now rests as far as the Appeal Courts of Switzerland are concerned and who is the last entrant? What is the identity of this last entrant? That is why, I repeat, Madam, that it is vital that the Government comes forward firstly with an explanation why they have failed to not yet satisfy the House on account of that first assurance that we will investigate and come back and inform the House? How did that lapse take place?

Secondly, the Government owes us a total and comprehensive statement on the progress of the investigation so far, particularly the SIT. It is vital that the Government call at least the leaders of the House to sit and discuss the SIT.

Lastly, what is the status of the cases pending at the Appeal Court in Berne and who is the last entrant? This is the very minimum. I had no intentions of joining this but joined because the issue is important. Thank you for giving me this opportunity.

[Translation]

SHRI SHARAD YADAV (MADHEPURA): Mr. Chairman, Sir, I agree with the Motion of Privilege introduced by Shri P.R. Dasmunsi and views and arguments expressed by him thereon. Shri Jaswant Singh has given detailed facts in this regard. But through you, I would like to submit that this House has the representatives of 90 crores people but the dignity of the House has been lowered in a gross manner, we may have differences on certain points, but the dignity of the House should not be lowered. I think that among the three Parts, this House is the most accountable because the Members of Parliament have to face Public every five years. It has such mandate and power which other parts do not have. I do not want to discuss the powers of others. But the manner the dignity of the House has been lowered during last four or five years is very unbecoming. It is very detrimental to democracy.

I would like to submit that today we have the United Front Government. Sometimes I feel that the post of the Prime Minister and Cabinet have become ceremonial like the President's post ...*(Interruptions)*

SHRI JASWANT SINGH: Shri Sharadji, what are you saying?

SHRI SHARAD YADAV: I am telling the truth. I am saying that nobody is accountable to anybody. ...*(Interruptions)*

SHRI SOMNATH CHATTERJEE (BOLPUR): What are you saying about the President?

SHRI SHARAD YADAV: O.K., I conclude herewith ...*(Interruptions)*

SHRI SOMNATH CHATTERJEE: What do you conclude?

SHRI SHARAD YADAV: No, Sir. Shri Jaswantji asked me to conclude it.

SHRI SOMNATH CHATTERJEE: They have said something unethical about the President.

SHRI SHARAD YADAV: I did not say anything derogatory against the Hon. President and dignity. But the Executive derives power from this Parliament. The power vested in the Executive is immense but it derives power from the legislature.

[English]

SHRI SOMNATH CHATTERJEE: Subject to judiciary.

[Translation]

SHRI SHARAD YADAV: I do not want to go into it. But the power from this august House has does not utilise properly. I do not disrespect anybody I am not speaking on behalf of a party. I am putting forth this point in my capacity as a worker, as an elected Member of this House. I fail to understand whether there is rule of law. How Rule of law can be applicable to dead persons. It's a difficult

question. Swamiji is sitting here. He better knows about the heaven and the hell. The rule of law ...*(Interruptions)*

KUMARI UMA BHARATI (KHAJURAH): I am on a Point of Order. ...*(Interruptions)*

MR. CHAIRMAN: Under what Rule?...

SHRI SHARAD YADAV: Ms. Umaji, I did not ask you to speak. Those who are sitting here ...*(Interruptions)*

KUMARI UMA BHARATI: I am on the point of Order that an hon. Member should not be ridiculed in such a manner. Shri Shardji should tender an apology to him. Such sarcastic remarks cannot be made against any hon. Member in the House. He should either withdraw his words or tender an apology. ...*(Interruptions)*

MR. CHAIRMAN: Please keep silence. Please bear with me peacefully. I request all hon. Members to speak carefully.

SHRI SANAT MEHTA: Saints have nothing to do with wordly affairs.

MR. CHAIRMAN: Please take your seat.

SHRI SHARAD YADAV: Umaji, I agree with you. I apologize to Swamiji I did not say anything to you. I tender my apology and state that he does not have the keys of the heaven and the hell. But 56 crores of gods and goddesses must have keys of heaven and hell. But what about the Rule of Law? Who would arrest a deceased person? The issue raised by Shri Dasmunsi is a serious one. We want justice in Bofors Case. It is my demand. I am fully agree with Shri Jaswant Singhji ...*(Interruptions)* Barring you. You are excluding us we are excluding you ...*(Interruptions)*

[English]

MR. CHAIRMAN: This is a very serious discussion. May I request the Member to be serious?

[Translation]

SHRI SHARAD YADAV: I have raised a serious issue. ...*(Interruptions)*

MR. CHAIRMAN: Please listen me peacefully.

SHRI SHARAD YADAV: I am constrained to state ...*(Interruptions)* I am being interrupted. I am being vexed. Persons from both sides are interrupting me. Rising above the poverty lines I would like to state that we achieved the present democracy by great sacrifices and after a long time. This is the polity of Vote bank. The real politik of vote bank will loom large over us and the dignity and power of this august House will decline. I do not want to go into that matter, otherwise it will create a controversy. Although very senior members are sitting here but I would like to state that dignity and power of the House is declining continuously.

AN HON. MEMBER: What measures do you suggest? ...*(Interruptions)*

SHRI SHARAD YADAV: We will take certain measures. We were living in primitive stage and by adopting certain measures we have reached at this stage. I do not want to tell about measures to be adopted but I put forth my stand only ...*(Interruptions)*

MR. CHAIRMAN: Shri Sharadji, please speak. Please do not mind his words.

(Interruptions)

SHRI SHARAD YADAV: My point is very relevant. My only concern is that the dignity of this august House has declined. I request the entire House to share the concern of the people of the entire country who have voted for us. I am putting forth this matter here. It should be discussed here seriously. The Parliament has empowered the Government also. 370 MPs are supporting the Government. So, you should not be powerless and commitment made in the House should be fulfilled. If the Government do not function properly, democracy will be ruined here. If somebody pronounces any judgement how the House remains a mute spectator. In order to safeguard the democracy that has been obtained with great sacrifices ...*(Interruptions)*

SHRI VIJAY GOEL (SADAR-DELHI): Is this a Motion of Privilege or something else? What does he want to say? ...*(Interruptions)*

SHRI SHARAD YADAV: My submission is that earlier film personalities were seen on T.V. but now politicians are seen frequently on T.V. because of court cases.

All this work should be in a systematic way. Corruption is a major issue. Perhaps no other office in the country whether it is C.B.I., or other organ of the executive or even Election Commission has as much autonomy as this House has. If this House hits back in straight forward, every thing will be set right. We did not raise our point. If we do not behave properly and keep on creating rowdy scenes, this practice will continue. All we should try to ensure that the dignity of this House should not be let down.

In regard to the question raised by Shri Das Munshi I would like to say that any compromise on the issue of corruption is betrayal with the country. So I do not want to come to that point. But the report which has been presented to the House is about a person who is no more to defend himself as we have seen him dying from close quarters. So sharing my feeling with him I would like to talk the govt. that this is a matter of privilege. Hon. Speaker will decide it. The difficulty is that Hon'ble Speaker is not here at the moment we will have to talk to you if you are listening to me, please discuss with him as to what can be done in this regard. I do not want to go into it. Sharing his anxiety I conclude my speech.

13.00 hrs.

(English)

SHRI SOMNATH CHATTERJEE (BOLPUR): Madam, at the beginning I wish to affirm that it is extremely

important that the Bofors matter be finalised. We have been demanding for it for years. Shri Jaswant Singh has rightly reminded that everybody has been demanding it and this is pending for over ten years. It is high time, especially after the decision of the Swiss Court, that all the necessary investigations be completed forthwith and the House should be taken into confidence. There can be no two opinion on this. I hope that there is no difference of opinion on this. It is a matter of extreme national importance and it should be finalised whatever way it is.

But, Madam, today we are here discussing a notice of a privilege motion, which has been given by my friend, Shri P.R. Dasmunsi under Rule 222. I found, subject to correction, that his grievance is against certain pronouncements of the present Director of the CBI, who has allegedly and selectively, as Shri Jaswant Singh says, disclosed certain names and is giving information in bits.

So far as the privilege issue is concerned, the hon. Speaker's consent is necessary before any discussion can be taken up. But that has not yet been obtained and we have travelled a lot. I found that Shri Jaswant Singh, at least today, has wholeheartedly supported Shri Dasmunsi's contention against the Director of the CBI and the Director of the CBI, according to Shri Jaswant Singh, has not acted properly. At least today he has admitted that. Many things were read when somebody else said something differently. Therefore, Madam, so far as the privilege issue is concerned, I am not competent here to give any opinion. In fact, it is the hon. Speaker who has to give his consent.

So far as the importance and the desirability of finalising the Bofors case is concerned, it cannot wait any longer if I may use, hibernation cannot be. In the name of further investigations it cannot go on for ever and ever. All sorts of speculations will be made. There is no doubt about it. And things are becoming hotter. Newer and newer political events have even been associated with what are supposedly coming—I do not know about these—and these are all the media projections. Therefore, for the polity of this country and for the proper political activities in this country, let this be finalised. And sooner it is done, the better. Today Shri Sharad Yadav suddenly finds that our Prime Minister is not asserting himself. ...*(Interruptions)*

[Translation]

SHRI SHARAD YADAV: What Dada refers to is not my point and I do not mean that. Whosoever Atalji or Dada, may occupies this seat, facts or position can not be concealed. That is, Everyone is making one's point and uttering in unbridled manner whatever one likes. I say that the Govt. is the protege of the House and in order to strengthen this House the protege has also to be nourished and strengthened. This is what I mean.

[English]

SHRI SOMNATH CHATTERJEE: Madam, I am not criticising him. I said that the leader of the Janata Dal thinks that the Prime Minister's Office today is not asserting its authority or supremacy as it does. He has also found that

[Sh. Somnath Chatterjee]

quality or lack of quality in Shri Atal Bihari Vajpayee also.

Therefore, when I mentioned this, I am sure that, in view of the changed attitude of my friend on the right, my immediate right, and in view of the little changed attitude of our good friend from Chittorgarh, the Prime Minister should know, I believe, that the House supports him entirely. He was talking of the strength of the entire House. If the entire House wants it, that is the strength of the Prime Minister. As has been rightly reminded by Shri Sharad Yadav, I hope, he will also do so in the Steering Committee.

Therefore, Madam, there need not be any apprehension on this. Shri I.K. Gujral should know that the country will support him if he takes immediate action to find out what the real position is and let it be known subject to, of course, judicial interventions these days, about which I do not know. *...(Interruptions)*

MR. CHAIRMAN: Do you want to speak on this?

(Interruptions)

[Translation]

SHRI BRIJ BHUSHAN TIWARI (DUMARIAGANJ): Madam, I have given a notice. *...(Interruptions)*

MR. CHAIRMAN: You will be given a chance. First, listen to me for a minute if we conduct the business of the House in a proper way, everybody will get a chance. If we make a hue and cry in this way, nobody will get a change. Let me make one point clear that if you speak out of turn, nobody will get a chance. Please keep quiet.

(Interruptions)

SHRI BRIJ BHUSHAN TIWARI: I have given the notice, first. *...(Interruptions)*

KUNWAR SARVARAJ SINGH: We do not get a chance because we do not make a hue and cry... *(Interruptions)*

MR. CHAIRMAN: Please sit down you are going to be given an opportunity.

(Interruptions)

MR. CHAIRMAN: It has not come to an end, how long it will last. Members are waiting to raise their points in the zero hour.

(Interruptions)

SHRI ILIYAS AZMI: We eleven members are enough to disturb if we like. We are not... *(Interruptions)*

MR. CHAIRMAN: The sort of language could not be allowed here.

SHRI ILIYAS AZMI: It is not a Question of using such language, why we are ignored?

MR. CHAIRMAN: You are not being ignored Members are waiting for zero hour because they have to raise their points.

SHRI ILIYAS AZMI: When you allowed three hon'ble Members to speak for half an hour each was it not curtailing zero hour? Are we not the Members? *...(Interruptions)* Do we have no opinion regarding Bofors Case or on this motion? If any senior members raises a point he is allowed to speak by the Chair and he may speak as long as he likes... *(Interruptions)*

MR. CHAIRMAN: Mr. Azmi please sit down.

I shall give you a chance.

SHRI ILIYAS AZMI: When will you give me a chance? *...(Interruptions)*

MR. CHAIRMAN: Please leave it now. I have invited the next member to speak.

SHRI ILIYAS AZMI: You have called out a name but at that time you had stated that you would call me after Dada.

MR. CHAIRMAN: At the moment, regular discussion is not going on. If Members from every party stand up in this way, this would not be zero hour. It is up to the House that there should not be zero hour and all members may continue discuss this point this can not be permitted.

(Interruptions)

SHRIMATI SUSHMA SWARAJ (SOUTH DELHI): Madam, first you ask the Govt. to come out with a statement in this regard *...(Interruptions)* otherwise this affair would be talk out. After all, there has been such a serious discussion on this issue for 20-25 minutes and therefore, you should direct the Govt. to make a statement on it.

MR. CHAIRMAN: It is, in fact a matter of privilege and it has already been referred to the Hon'ble Speaker. I would request Shri Srikanta Jena to respond to it.

(Interruptions)

SHRIMATI SUSHMA SWARAJ: Govt. should make a statement about it. *...(Interruptions)*

MR. CHAIRMAN: Now, zero hour starts, you please speak.

[English]

SHRI VIJAY HARISHCHANDRA PATEL (GANDHI NAGAR): I want to invite the kind attention of this august House to a very serious problem. It not only relates to Gujarat but it also relates to the whole nation. The ONGC has shut down its oil production at Gandhar Oil Field in Gujarat in consultation with the Central Government. That news is published in the *Gujarat Samachar*, a Gujarati Daily of Gujarat. The State Government has not provided adequate security and protection to the ONGC people and that is why, the oil production has been shut down.

We import oil from foreign countries and we pay a lot of foreign exchange for it. When we get oil from our